HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTY FIRST DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE DR. JUSTICE G.RADHA RANI

I.A.NO.2 OF 2025
IN
WRIT PETITION NO: 30815 OF 2024

Between:

M/s. M.S. Traders, Plot No. 33 and 34, IDA, Survey No. 860, Near Yellamma Temple, Bhongir, Yadadri, Bhuvanagiri, Telangana, Rep. by its Proprietor, Mr. Mohammed Saleem.

...PETITIONER

AND

1. The Union of India, Through Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi - 110001.
2. The State of Telangana, Rep. by the Principal Secretary to the Government, Revenue (CT) Department, Telangana Secretariat, Hyderabad, Telangana.
3. The Assistant Commissioner (ST), Tarnaka-II Circle, Secunderabad Division, Mayur Kushal Complex, Near Cherma's, Abids, Hyderabad, Telangana.
4. The Goods and Service Tax Council, Rep. by its Secretary, GST Council, Secretariat, 5th Floor, Tower-II, Jeevan Bharti Building, Janpath Road, Connaught Place, New Delhi-110 001.
5. The Central Board of Indirect Taxes and Customs, Rep. by its Chairman, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi-110 001.

...RESPONDENTS

Petition under Section 114 r.w. Order 47 Rules 1 and 2 of the CPC praying that in the circumstances stated in the Grounds filed in support of the petition, the High Court may be pleased to Review the Order, dated 02-01-2025, in Writ Petition No. 30815 of 2024

This petition coming on for hearing, upon perusing the petition and Memorandum of grounds filed in support thereof and upon reading the Order dated 02.01.2025 in W.P.No.30815 of 2024 and upon hearing the arguments of

Sri G. Narendra Chetty, Counsel for the Petitioners and of Sri Gadi Praveen Kumar, Deputy Solicitor General of India, on behalf of the Respondent No.1, Sri T. Chaitanya Kiran, representing Sri Swaroop Oorilla, Special GP for State Tax, on behalf of the Respondent Nos.2 and 3, Sri Dominic Fernandes, on behalf of the Respondent Nos.4 and 5, the Court made the following: **ORDER**

Sri G. Narendra Chetty, learned counsel appearing for the petitioner.

As prayed by Sri T. Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, list after a week.

Ad-interim protection, (if any) which was prevailing in the main writ petition shall continue till the next date of hearing.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

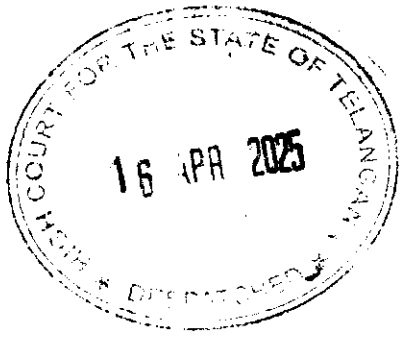
1. The Union of India, Through Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi - 110001.
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5. The Central Board of Indirect Taxes and Customs, Rep. by its Chairman, Ministry of Finance, Department of Revenue, North Block, Central Secretariat, New Delhi-110 001.
6. The Section Officer, Writ Division Bench, High Court for the State of Telangana, at Hyderabad
7. The Section Officer, Writ Posting Section, High Court for the State of Telangna, at Hyderabad.
8. One CC to Sri G. Narendra Chetty, Advocate [OPUC]
9. One CC to Sri Gadi Praveen Kumar Dy. Solicitor Gen. of India [OPUC]
10. Two CC to The Special GP for State Tax, High Court for the State of Telangana, at Hyderabad[OUT]
11. One CC to Dominic Fernandes, SC for CBIT[OPUC]
12. Two CD Copies

T J
GJP

HIGH COURT

DATED:21/03/2025

list after a week.



ORDER
I.A.N.2 OF 2025
IN

WP.No.30815 of 2024

DIRECTION

PA
11/4/25